Written Answers

Clarification on Haj Policy

†985. SHRI SHREEGOPAL VYAS : SHRI MOHAMMED ADEEB :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Supreme Court has sought some clarifications on Haj policy;
 - (b) if so, then the points on which clarification was sought; and
 - (c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) Yes.

(b) and (c) The Hon'ble Supreme Court, in its Order dated February 24, 2012 has sought clarification on - (i) Distribution of Haj seats to Haj Committees of different States and the Haj Committee of India, (ii) Utilization of Government Quota of Haj seats and (iii) Haj Goodwill delegation.

Improvement of Copter Connectivity of Pawan Hans

986. SHRI SANJAY RAUT:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the fate of Pawan Hans' ambitious plan to improve copter connectivity largely rests with the Ministry;
- (b) whether it is a fact that the Ministry is yet to sanction the lion's share to improve air survilance; and
 - (c) if so, by when the Ministry would release its share?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (c) As per the Report of the Working Group on Civil Aviation for formulation of XII Five Year Plan (2012-17), an outlay of Rs. 1735.00 crores has been projected for Pawan Hans Helicopters Ltd. (PHHL). Out of the projected outlay of Rs. 1735.00 crores, Rs. 725.00 is projected to be funded by PHHL from Internal Extra Budgetary Resources (IEBR) and the balance Rs. 1010.00 crores is projected to be provided from Government Budgetary Sources (GBS). The Report of the Working Group on Civil Aviation for formulation of XII Five Year Plan has been submitted to the Planning Commission. The Ministry would be in a position to release the funds after approval of the XII Five Year Plan and with the approval of the competent authority.

[†] Original notice of the question was received in Hindi